

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH
ALLAHABAD

Original Application No. 740 of 1994

C.S.Pathak & others.

.... Applicants.

Versus

Union of India & Others

... Respondents

HON'BLE MR. MAHARAJ DIN, MEMBER(J)
HON'BLE MISS USHA SEN, MEMBER(A)

(By Hon'ble Mr. Maharaj Din -JM)

Heard Shri Avnish Tripathi, learned counsel for the applicants.

2- The case of the applicants is that they are the children of Railway Employees who did not participate in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioners contend that after attaining the majority they have applied for being granted concession of appointment under the railways but the same has not been considered so-far.

3- The learned counsel for the petitioners have drawn our attention to representation dated 31.12.1992(Annexure-V) which has been submitted to the Railway Minister by All India SC/ST Railway Employees Association, Northern Railway, Allahabad Division in this regard.

4- We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 31-12-1992(Annexure-V) submitted by the All India SC/ST Railway

.. /p2.

Employees Association in a representative capacity be considered and disposed off by a reasoned and speaking order within a period of three months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction.

There will be no order as to costs.

Member
MEMBER (A)

Member
MEMBER (J)

DATED: Allahabad 12th May, 1994.

(ISPS)
